

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

LOK SABHA UNSTARRED QUESTION NO. 229
TO BE ANSWERED ON MONDAY, THE 24TH JUNE, 2019
ASHADHA 3, 1941 (SAKA)

VAT-related Complaints

229: SHRI SUNIL KUMAR MONDAL:

Will the Minister of **FINANCE** be pleased to state:

- a) whether the Government has taken any steps against those Malls and Supermarkets where customers are getting duped by double VAT after launching of Goods and Services Tax;
- b) if so, the details thereof; and
- c) if not, the reasons therefor?

ANSWER

**FINANCE MINISTER
(Ms. Nirmala Sitharaman)**

(a) to (c): VAT/ Sales Tax being a tax on sale of goods within a State, is purely State matter by virtue of Entry 54 of the List-II (State List) of Seventh Schedule of the Constitution wherein State Governments have sovereign power to regulate levy and collection of VAT in their respective States.
